

12.02 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT**

**THE MINISTER OF PETROLEUM CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA):** I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Amendment Order, 1979 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 1st March, 1979, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4076/79.]

**NOTIFICATION MAKING CERTAIN AMENDMENTS IN THE DESCRIPTION OF CONSTITUENCIES IN SCHEDULED XVIII OF D.P.A.C. ORDER, 1976.**

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHR S. D. PATIL):** I beg to lay on the Table a copy of Notification No. S. O. 60(E) (Hindi and English versions) published in Gazette of India dated the 31st January, 1979 making certain amendments in the description of the constituencies in Schedule XVIII of the Delimitation of Parliamentary and Assembly Constituencies Order, 1976 relating to the State of Punjab, under sub-section (2) of section 9 of the Representation of the People Act, 1950. ([Placed in Library. See No. LT-4077/79.]

**ANNUAL REPORTS AND STATEMENTS OF MAZAGON DOCK LTD. BOMBAY AND GOA SHIPYARD LTD., VASCO-DA-GAMA FOR 1977-78.**

**THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (PROF. SHER SINGH):** I beg to lay on the Table a copy each of the following papers (Hindi and English versions)

under sub-section (1) of section 19A of the Companies Act, 1956:—

(a) (i) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Mazagon Dock Limited, Bombay, for the year 1977-78.

[Placed in Library. See No. LT-4078/79].

(b) (i) Annual Report of the Goa Shipyard Limited, Vasco-da-Gama (Goa) for the year 1977-78 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Goa Shipyard Limited, Vasco-da-Gama (Goa) for the year 1977-78.

[Placed in Library. See No. LT-4079/79]

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** We have got the Annual Reports of Mazagon Docks and Goa Shipyard have been presented. But why is it that the Annual Report of Garden Reach Shippers and Engineers, Ltd. which is a sister concern which also produces ships is not being published. The reason is that 10,000 workers are on strike there for the last two months, causing a loss of Rs. 12 crores to the exchequer. The bilateral agreement that was entered into by the Government, they are dishonouring it. As a result, the workers have gone on strike. Are we going to be passive spectators when there is a loss of Rs. 12 crores.

**MR. SPEAKER:** This is the stage of presentation of the report.

**SHRI JYOTIRMOY BOSU:** They are not presenting the report, because

they cannot present it. Let the Minister say what he has got to say.

**MR. SPEAKER:** What is the position about the report concerning the Garden Reach?

**PROF. SHER SINGH:** When the report is ready, it will be submitted.

**SHRI JYOTIRMOY BOSU:** There is a loss of Rs. 12 crores. Government should not remain a silent spectator.

**MR. SPEAKER:** The Calling Attention I have postponed, because the Minister was not able to get the required information.

**PROF. DILIP CHAKRAVARTY** (Calcutta South): Can we have it on Friday?

**MR. SPEAKER:** I will consider it.

श्री विभागाध्यक्ष प्रसाद भास्कर (सहरसा) : 3 तारीख की बटना है अत्यंत महत्वपूर्ण . . .

**MR. SPEAKER:** If you have any points, you should come and discuss it with me in my Chamber.

श्री विभागाध्यक्ष प्रसाद भास्कर (सीवा) : श्रीमान यह सब के लिए पोस्टपोन किया जा रहा है ? यह मामला बहुत गंभीर है । 3 तारीख की बटना है और आज 13 तारीख हो गई ।

**SHRI VAYALAR RAVI** (Chirayinkil): This Calling Attention has been postponed. But there are some others which have been given notice of and which are pending. Please expedite them.

**PROF. DILIP CHAKRAVARTY:** Are we likely to get notice as to when it will be taken up?

12.00 hrs.

**STATEMENT CLARIFYING INFORMATION GIVEN ON 7-3-1979 RE REPORTED DECISION OF THE ADDITIONAL SESSION JUDGES AND MAGISTRATES IN DELHI TO MARCH TO THE PARLIAMENT HOUSE**

**THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN):** On 7th of March, 1979, in the course of the discussion on the Calling Attention Motion on the reported decision of the Additional Session Judges and Magistrates in Delhi to March to Parliament House on 16th March, 1979, I had informed the House that I had received a letter from the Delhi Judicial Service Association saying that they would like to meet me and to fix a date. The correct position in this regard is that my Private Secretary had informed me that he had received a request on behalf of the Association that its representatives wanted to see me and had asked for an appointment. I gathered the impression that a written communication had been received by my Private Secretary in this respect and made a mention of it accordingly in this House during the discussion of 7th March. Later, I discovered that this request had been made orally, over the telephone, and not in writing. I would, therefore, like to clarify that my statement of March 7th 1979, may be corrected accordingly.